

other transport facilities, as otherwise it will result in a number of other producing industries going short of coal. In the case of North Bihar supply is governed by transshipment facilities at Mokameh Ghat and within the existing facilities coal has to be supplied to the railways and to the public including for brick-burning purposes.

The question of upgrading the priority for brick-burning was considered by the Government on various occasions but had to be abandoned in view of the consideration mentioned above.

It must be emphasised however that the priority classification does not imply that the requirements having higher priority are met in full before coal is allotted for brick-burning. The fact that this too is an essential requirement has always been recognised and the brick-burning quota for North Bihar has been fixed in consultation with the Bihar Government, taking into consideration the importance of brick-burning coal and the transport facilities available.

BOUNDARY DISPUTE

*568. **Sardar Hukam Singh:** Will the Prime Minister be pleased to refer to the reply to starred question No. 4 asked on the 23rd August, 1954 and state whether any final decision has since been reached regarding the boundary disputes between India and Pakistan on the Western border?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): No Sir. Negotiations are still in progress.

BY-PRODUCTS AT SINDRI FERTILISERS FACTORY

*575. **Pandit D. N. Tiwary:** Will the Minister of Production be pleased to refer to the reply to starred question No. 759 asked on the 8th March, 1954 and state the reasons for not developing production of by-products at Sindri Factory as is done at Messrs. Fertilizers and Chemicals (Travancore) Limited?

The Minister of Production (Shri K. C. Reddy): The Production of by-products at the Sindri Factory is, in

fact, being developed. The nature and quantities of the by-products recoverable at the two places have, however, to depend on the raw materials and the processes employed. With the recent commissioning of the coke oven battery at Sindri, the Company is arranging to develop new by-products. A statement is laid on the Table of the Lok Sabha explaining what is being done at Travancore and what is being developed at Sindri and the differing processes which are responsible for the difference. [See Appendix III, annexure No. 25.]

EMIGRATION

*578. **Shri Gidwani:** Will the Prime Minister be pleased to state:

(a) the total number of applications received from Indians for migration to Canada, U.S.A. and Australia for permanent settlement there during the years of 1948 to 1953;

(b) how many of them were allowed to migrate; and

(c) the criteria for selection?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) to (c). Applications for migration are received and dealt with directly by the Embassies of the foreign countries concerned. The criterion for selection varies according to the particular emigration laws of each country. The Government of India have no record of these applications or of the number of applicants actually selected. We have no emigration arrangements with Australia.

जूता उद्योग

*५८१. श्री नवल प्रभाकर : क्या वणिगञ्ज तथा उद्यांग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आगरा के चमड़ा उद्यांग और विशाखतः जूता उद्यांग के विकास के निमित्त जांच करने के लिये एक अधिकारी आगरा भेजा गया था ,

(ख) यदि हाँ, तो उस जांच का क्या परिणाम हुआ ?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) Yes, Sir.

(b) The officer concerned has made certain recommendations for the development of the industry and these recommendations are under consideration.

EAST BENGAL DISPLACED PERSONS

***582. Shri B. K. Das:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of East Bengal displaced persons who arrived in West Bengal during 1954 after deserting their places of rehabilitation in Bihar and Orissa;

(b) how many of them came from camps in those States; and

(c) how their cases have been dealt with?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) 5,259 persons deserted from Rehabilitation colonies and camps from Bihar and Orissa during this year.

(b) 1,823 persons.

(c) The Government of West Bengal has accepted the responsibility of rehabilitation of those persons who arrived in West Bengal before September, 1954. To others who have arrived since September, 1954 relief is being given. The entire problem of deserters from Bihar and Orissa is being looked into by the Chief Minister West Bengal.

INDO-CHINA

***586. Shri Ibrahim:** Will the Prime Minister be pleased to state:

(a) whether the conflict between Viet-Nam Government and the Viet-Nam National Army has in any way affected India's position in Indo-China; and

(b) how far India has been able to achieve its objective in Indo-China?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) The International Commission at Viet Nam is concerned with the implementation of the Geneva Agreement on Viet Nam, and is not concerned with the internal affairs in either zone of Viet Nam. The Commission is discharging its tasks satisfactorily. All prisoners of war and civilian internees have been released and handed over to the respective parties, and forces of opposing sides, under the terms of the Agreement, are being re-grouped into "designated areas".

(b) The International Commissions in Viet Nam, Laos and Cambodia are successfully discharging their task of implementing the Geneva Agreements. Considerable progress has been made in all the three States according to the terms of the Agreements in regard to the release and exchange of prisoners of war and civilian internees, withdrawal and re-groupment of forces, and transfer of administration from one opposing side to the other.

The task of the International Commissions will have been fulfilled only after elections have taken place under satisfactory conditions.

TEA GARDENS (SURVEY)

***590. Shri N. M. Lingam:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any survey of marginal tea gardens has been undertaken;

(b) if so, the result thereof; and

(c) what measures Government propose to take for the rehabilitation of such gardens?

The Minister of Commerce (Shri Karmarkar): (a) to (c). A survey of the marginal gardens in Cachar and Tripura areas only was undertaken by a Special Officer appointed by the late Central Tea Board. The Special Officer submitted his report recently to the Tea Board which considered it at its last meeting held in